

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:4100

ANSWERED ON:13.08.2015

Sick/Closed Handicrafts/Handloom Units

Dubey Shri Nishikant ;Kumar Shri Ashwini;Patil Shri Shivaji Adhalrao;Shirole Shri Anil;Shrirang Shri Chandu Barne;Singh Shri Ravneet

Will the Minister of TEXTILES be pleased to state:

- (a) whether the number of sick/closed handicraft/handloom units are consistently increasing during the recent years and if so, the details thereof, State-wise;
- (b) whether handicraft/handloom units have requested the Government to provide financial assistance to make them world class competitor and if so, the response of the Government thereon;
- (c) the funds allocated/spent under the Textile Workers Rehabilitation Fund Scheme to the workers of Public Sector Undertakings/Private sector during the last three years, State-wise; and
- (d) whether the Government is contemplating to implement the textile job guarantee scheme for the assistance of rural families living below poverty line and if so, the action taken by the Government for implementation of the said policy particularly in the backward areas of the country including Maharashtra?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF TEXTILES
(SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): No, madam. No such reports have been received in the recent years. However, Government provides support for the development of handloom/handicrafts sectors in terms of supply of raw material, designs, common infrastructure, marketing assistance through various schemes which include National Handloom Development Programme, Baba Saheb Ambedkar Hastshilp Vikas Yojana, Design and Technology Upgradation Scheme, Marketing support and services scheme, Research and development scheme, Human resource development scheme, Handicrafts artisans comprehensive welfare scheme, Infrastructure and Technology Development Scheme, etc.

(c): The details of funds spent under the Textile Workers Rehabilitation Fund Scheme during the last three years, State-wise are given in Annexure-I. This scheme is not applicable to Public Sector Undertaking and Cooperative sector units under State / Central Governments.

(d): No, Madam.